



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 02 मार्च, 2023 / 11 फाल्गुन, 1944

हिमाचल प्रदेश सरकार

OFFICE OF SECRETARY, NAGAR PANCHAYAT ANNI, DISTRICT KULLU,
HIMACHAL PRADESH

NOTIFICATION

Anni, the 21st February, 2023

No. NPA/Property tax/2023-217.—Whereas, the Nagar Panchayat Anni draft (Property Taxation) Bye-Laws-2023 were published in Rajpatra H. P. (e-Gazette) on 16-02-2023 *vide*

notification of even number dated 2-2-2023 for inviting public objections, suggestions under section 397 of the Himachal Pradesh Municipal Act, 1994:—

Whereas, no any objection, suggestions has been received within the stipulated period, hence the proposed Bye-Laws have been considered and finalized by the Nagar Panchayat Anni.

Now, therefore, in exercise of the powers conferred by Clause (A) of Section 395, 396 and Section 397 read with Clause (d) of Section 88 of the Himachal Pradesh Municipal Act, 1994 (Act No. 12 of 1994), the final Nagar Panchayat Anni (Property Taxation) Bye-Laws-2023 are hereby notified and published in Rajpatra H.P. extraordinary for information of general public as follows, namely:—

NAGAR PANCHAYAT ANNI (PROPERTY TAXATION) BYE-LAWS-2023

1. Short title and commencement.—(i) These Bye-Laws may be called the Nagar Panchayat Anni (Property Taxation) Bye-Laws, 2023.

(ii) These Bye-Laws shall come into force from the date of their publication in the Rajpatra (e-Gazette) Himachal Pradesh.

2. Definitions.—In these Bye-Laws unless the context otherwise requires:—

- (i) ‘**Act**’ means the Himachal Pradesh Nagar Panchayat Anni Act, 1994 (Act No. 12 of 1994) read with its amendment carried out *vide* H.P. Nagar Panchayat Anni (Amendment) Act No. 32 of 2011.
- (ii) ‘**Appellate Authority**’ means an authority prescribed under section 132 of the Act
- (iii) ‘**Assessment List**’ means the list of all units of the lands and buildings assessable to property tax under the provisions of the H.P. Nagar Panchayat Anni Act, 1994.
- (iv) ‘**Assessment year**’ means the year commencing from the 1st day of April to 31st day of March of succeeding year.
- (v) ‘**Bye-Laws**’ means the Nagar Panchayat Anni (Property Taxation) Bye-Laws, 2023 made under the Himachal Pradesh Municipal Act, 1994 and notified in the official gazette.
- (vi) ‘**Nagar Panchayat**’ means the Nagar Panchayat Anni
- (vii) ‘**Section**’ means a Section of the Act
- (viii) ‘**Ratable value**’ as defined in Section 88 of the Act and procedure as prescribed under these Bye-Laws.
- (ix) ‘**Unit area**’ means a specific portion of the land and building in use and occupation of the owner (s) or occupier (s) including vacant land and built up portion of the building. This will not include setbacks area of building, agricultural lands and land in notified green belt as notified under the Interim Development Plan of Anni Planning Area.
- (x) ‘**Unit area**’ means area of a unit in square meters
- (xi) ‘**Unit area tax**’ means property tax on unit (s) of lands & buildings which shall be charged per annum between one percent to twenty five percent as may be determined

on the basis of ratable value of unit (s) buildings by the Nagar Panchayat Anni from time to time. All other words and expressions used herein but not defined shall have the same meaning respectively as assigned to them in the Act.

3. Assessment list what to contain.—The Secretary shall keep a book to be called the “Assessment List” in which the following shall be entered in **Form-A** appended to these Bye-Laws:—

- (i) A list of all units of buildings located within the jurisdiction of Nagar Panchayat Anni, distinguishing each, either by name or number and containing such particulars regarding the location or nature of each, which shall be sufficient for identification thereof;
- (ii) The ratable value of each unit of buildings;
- (iii) The name of the person primarily liable for payment of property tax and ratable value as well as property tax demand on his/her building;
- (iv) If any such unit of building is not liable to be assessed to the property tax, the reason for such non-liability; and
- (v) Other details; if any, as the Secretary may from time to time think fit;

Explanation.—(i) for the purpose of clause (b) the ratable value of unit(s) of land will be ratable value of unit (s) of the land and in the case of unit (s) of the building, the ratable value will include the ratable value of the land and the unit (s) of the building erected thereon.

(ii) For the purpose of charging property tax on a unit of land, the unit of land shall be treated as “land” till the completion plan of building is sanctioned by Nagar Panchayat Anni or by other competent authority of the State Government and such construction is put to use on the spot whichever occurs first. Accordingly, property tax shall be continued to be charged on the ratable value of the unit of land till such time treating it as “land”.

4. Form of Assessment list.—The assessment list shall be kept in the **Form-A** hereto. The Secretary may order to add, omit, amend or alter any of the columns of the performa of the assessment list as and when required.

5. Procedure where name of person primarily liable for property tax cannot be ascertained.— If the name of the person primarily liable for the payment of property tax in respect of any unit of any land or building cannot be ascertained, it shall be sufficient to designate him in the assessment list, property tax bill and in any notice which may be necessary to serve upon the said person under the Act, as “the holde”. or such unit of land or building without further description.

6. Inspection of assessment list.—If assessment list has been completed, the Secretary shall give public notice thereof mentioning therein the place where assessment list or copy thereof may be inspected and every person claiming to be the owner or lessee or occupier of any unit(s) of any land or building included in the assessment list and any authorized agent of such person shall be at liberty to inspect the list and to file written objection within 30 days from the date of publication of such public notice in the local newspaper(s).

7. Register of objections.—The Secretary shall keep a register of objections in which all objections received under sub-section (4) of Section 94 and sub-section (2) of Section 96 shall be entered. The register shall contain:—

- (i) The name or number of the land or building in respect of which objections is received;
- (ii) Name of the person primarily liable for the payment of property tax;
- (iii) Name of the objector;
- (iv) The ratable value finally fixed after enquiry and investigation of the objection by the committee constituted in this behalf;
- (v) The date from which the ratable value finally fixed has to come into force; and
- (vi) Such other details as the Secretary may from time to time think, fit.

8. Amendment of assessment list as per provision of Section 96 and investigation and disposal of objections against such amendment.—(i) When any amendment is proposed to be made under the provisions of Section 96 such amendment will provisionally be made in the assessment list and the notice as required under sub-section (2) of Section 96 shall be served on the person affected by the amendment after affording him the opportunity to file objection, if any, against the proposed amendment within 30 days from the date of receipt of such notice.

(ii) Objections shall be inquired into and investigated by the Committee constituted in this behalf under sub-section 5 of Section 94 of the Act, after affording opportunity of being heard to the objector.

(iii) The assessment list shall be finally amended in accordance with the decisions made by the said Committee.

(iv) If no objection is received or if the same are received but not within the time limit specified in this behalf in the notice, the assessment list shall be finally amended by confirming the provisional amendment made in the assessment list. However, for special reasons to be recorded in writing, the Committee constituted in this behalf may consider objections received after the expiry of the stipulated period.

(v) Property tax on the basis of the amended assessment list shall be due from the date specified in the assessment notice or from the date as may be decided by the Committee constituted in this behalf. Provided that the payment of property tax on the basis of the assessment list, as existing before such an amendment will not be withheld on the ground that some amendment is to be made in the list.

9. Payment of property taxes where to be made.—Every person who is liable of pay any of the property tax shall pay the same at the Head Office of the Corporation or at such other place (s) and time as may be specified by the Secretary. However, the payment of tax shall be made either by cash or cheque or through Bank Draft drawn in favour of the Secretary, Nagar Panchayat Anni, payable at Anni or through RTGS in the Bank Account of Nagar Panchayat Anni declared for the said purpose by the Secretary.

10. Demand or property tax to be raised annually by issuing one single bill for one unit of a property.—(i) Demand of property tax shall be raised annually by issuing a single

property tax bill on **Form-B** annexed of these bye-laws for each unit of a property. The service of bill shall be effected by hand through special messenger and in case owner or occupier upon whom the bill is to be served is living outside the municipal limits, the bill shall be issued by post under certificate of posting or by registered/speed post. In case the owner or occupier avoids by hand service of the bill, the same shall be effected by affixing the bill in presence of two witnesses on the unit of the property to which the bill relates.

(ii) In case the owner or occupier upon whom the property tax bill has been served, fails to make payment of the property tax within the due date, the property tax shall be recovered by the secretary or by the officer/official authorized by him in this behalf by initiating appropriate process under the provisions of Section 124 of the Act:

Provided that nothing herein contained shall affect the liability of such person to any increased property tax to which he may be assessed on account of the said unit of property owing to a revision of the ratable value.

(iii) The tax for the ensuring year shall be paid either in lump-sum within 30 days at the beginning of the financial year *i.e.* up to 30th April or in two half yearly installments. The first installment to be paid by 30th April and second installment by 30th October every year.

11. Service of property tax bills and demand notices in respect of un-partitioned unit of property.—If an un-partitioned unit of a property is owned by more than one person, service of bill(s) and notice(s) of demand on any one co-owner shall be treated as service on all the owners.

12. Demand and collection.— (i) A register of demand & collection of property tax in **Form-F** appended to these bye-laws shall be maintained showing therein the figures of property tax demand, collection, rebate, remission adjustment, arrears, excess recoveries and such other particulars in relation to each unit of the property. This register will be kept either in the shape of hard copy or in the shape of soft copy or in both as the Secretary may think fit.

(ii) The register may, if, any, the Secretary thinks fit be made in separate parts or volumes for such purposes and with such several designations as the Secretary may determine.

(iii) The separate Register shall be maintained for recording information regarding detail of arrears for the previous years.

13. Circumstances not considered as vacancy of property.—For the purpose of Section 127 and 128 of Himachal Pradesh Nagar Panchayat Act, 1994:—

(i) A unit of building or of a tenement reserved by the owner for his own occupation shall be deemed to be occupied, whether it is actually occupied by the owner or not;

(ii) Any unit of building or of a tenement used or intended to be used for the purpose of any industry which is seasonal in character shall not be deemed to be vacant merely on an account of its being unoccupied and unproductive of rent during such period or periods of the year in which seasonal operations are normally suspended.—

14. Remission/Refund not claimable unless notice of vacancy is given to the Secretary every year.—When a vacancy continues from one year into the following year, no refund or remission of any property tax shall be claimable from the Corporation on an account of such continued vacancy unless notice thereof is given to the Secretary within 60 days from the commencement of the next financial year.

15. Inspection by Municipal Staff of the vacant unit of the property.—If any owner or occupier does not allow or facilitate the inspection by the authorized Corporation staff of any unit of the property claimed by him to be vacant, the Secretary may refuse to treat such unit of building or tenement, as the case may be, as vacant till the day such inspection is made, and the vacancy of the unit of property is verified.

16. Copies of property tax bill(s).—The Secretary may, on request in writing form the owner of any unit of land or building or any other person primarily liable to pay property tax in respect thereof, give a copy or copies of any bill/bills for any property tax on payment of such fee as may be fixed by the Secretary from time to time.

17. Notice of transfer of title.—The notice regarding transfer of title of any unit of any property required to be given under section 98 shall be either in **Form-C** or in **Form-D** annexed to these bye-laws, as the case may be, and shall state clearly and correctly all the particulars required in the said Form(s).

18. Property tax to be paid up to date.—No such notice as contained in Bye-Laws 17 above shall be deemed to be validly given unless the property tax due up to the date of transfer of title of the unit of property is paid in full.

19. Filing of return by owner(s)/occupier(s).— The Secretary may require any owner or occupier of a unit of land or building or of any portion thereof to furnish information or a written return in **Form-E** appended to these Bye-Laws. Every owner or occupier on whom any such requisition is made shall be bound to comply with the same and to give true information or to make a true return to the best of his/her knowledge or belief, within a period of thirty days from the service of such requisition upon him/her.

20. Penalty for non-submission of return.—Whosoever omits to comply with any requisition under Bye-Laws 19 of these Bye-Laws or fails to give true information or to make a true return to the best of his/her knowledge or belief, shall in addition to any penalty under section 101 of the Act, be precluded from objecting to any assessment made by the Secretary in respect of such unit of the lands or Building of which he/she is the owner or occupier.

21. Inspection of tax record.—Every owner, lessee or occupier of a unit of land and building or authorized agent of any such person may, with the permission in writing of the Secretary or any officer/official authorized by him in this behalf inspect the tax record relating to the unit of the land/building of which is owner, lessee, agent or occupier free of charge during the office hours.

22. Location factor, characteristic and its value.—For the purpose of clause (c) of Section 88 of the Act, the location factor, characteristic and its values shall be as under:—

Zoning of Anni town proposed as follows:—

Zone A.—Includes the buildings situated both side of the national highway 305 of Nagar Panchayat Anni .

Zone B.—Includes the buildings situated both side of the all link roads *i.e* court road, Anni Basta road and road towards ward No. 4 from tehsil office and Teshan Road etc. of Nagar Panchayat Anni .

Zone C.—Includes area other than Zone A and Zone B .

Number of Zones.—The entire old and merged municipal area is proposed to be divided into Three Zones *i.e.* A, B and C Zone as referred above. There are five factors which are relevant for determination of ratable value of lands & buildings. The factor and proposed value of each factor per sq. meter shall be as under:—

(I) Location factor(F-1)

Zone No.	Value per Sq. Mtr.
A	3.0
B	2.0
C	1.5

23. Structural factor, characteristics and its value.—For the purpose of clause (c) of Section 88 of the Act, buildings shall be classified as Pucca, Semi-Pucca and Kutcha in the following manner.—

- (i) For Pucca- buildings, value per Sq.mtr. = 3.00
(ii) For Semi-pucca building, value per Sq. mtr. = 2.00
(iii) For Kutcha building, value per Sq. mtr. = 1.00

24. Age factor and age-wise grouping and value of the building .—For the purpose of clause (c) of Section 88 of the Act, all the buildings shall be grouped age-wise having factor value as mentioned against each age group as under:—

Group	Building	Factor Value
A	Before 1947	1.00
B	1947 to 1980	2.00
C	1981 to 2000	3.00
D	2001 and beyond	4.00

25. Occupancy factor, characteristics and its value.— For the purpose of clause (c) of Section 88 of the Act, the occupancy factor and its value shall be as under:—

(i) Value for residential occupancy:

(a) Value for self residential	(b) Value for let out residential
2.00	3.5

(ii) Value per Sq. mtr. for non-residential Occupancy.

A	B	C	D	E
Hotel above built up area of 2000 Sq.mtr., MNC Show Rooms and Restaurants	Hotel having built up area between 1000 to 2000 Sq. mtr. and Show Room above 1000 Sq. mtr.	Other Hotels, Bars, Restaurant, Banks, ATMs, Show Rooms, Call Centre, Marriage Hall, Travel Agency, Mobile Towers, Coaching	Shops, School, Colleges, Educational Institutions, Offices, Hostel, Hospital, Theatre, Clubs,	Godowns, Dhaba, Stall and Other Types of Properties not covered Under (A to D)

		Center	Paying Guest House (PGs), Guest House	
12	10	8	7	4

26. Use factor, characteristic and its value.—For the purpose of clause (c) of Section 88 of the Act, the value of use factor and characteristic of the unit (s) of lands & buildings shall be as under:—

- | | |
|----------------------|--------|
| (i) Residential | 1.50/- |
| (ii) Non-Residential | 2.50/- |

27. Method for calculation of ratable value and rate of property tax on the ratable value of the unit of lands and buildings.—Area (in Sq.mtrs.) of unit multiplied by value of relevant factors of unit area method as mentioned above *vide* Clause 22 to 26 of these Bye-Laws. The figure that will so come out, thereof shall be the net ratable value of unit and property tax shall be charged on that net ratable value at the rate of 15% in Zone B for lands and in the case of buildings as under :—

A-zone	B-zone	C-Zone
(i) For self occupied residential properties measuring 1.0 Sq. mtr. to 100 Sq.mtrs. @ 3% P.A. on the ratable Value.	(i) For self occupied residential properties measuring 1.0 Sq. mtr. to 100 Sq. mtrs. @ 2% P.A. on the ratable Value.	(i) For self occupied residential properties measuring 1.0 Sq. mtr. to 100 Sq. mtrs.@ 1.5% P.A. on the ratable Value.
(ii) For self occupied residential properties measuring 101 Sq. mtrs. And above @ 6% P.A. on the ratable Value.	(ii) For self occupied residential properties measuring 101 Sq. mtrs. And. @4% P.A. on the ratable value.	(ii) For self occupied residential properties measuring 101 Sq. mtrs. And @ 3% P.A. on the ratable value.
(iii) For non-residential properties @ 8% P.A. on the ratable value.	(iii) For non-residential properties @ 5% P.A. on the ratable value.	(iii) For non-residential properties @ 4% P.A. on the ratable value.

28. Penalty.—If a person liable for payment of Property Tax does not pay the same within a period of one month from the service of tax bill, a person shall be liable for payment of interest as per Section 121 of the Act beside initiation of recovery proceeding as per the provisions of the Section 124 of the Act.

29. Repeal and savings.—The scheme, regulation or bye-laws, if any, hereto fore relating to the mode of levy, calculation and assessment of property tax is hereby repealed. Anything done or any action taken under the said scheme, regulation or bye-laws if any shall be deemed to have been done or taken under the provisions of these Bye-Laws.

By order,

Secretary,
Nagar Panchayat Anni.

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राजपत्र, हिमाचल प्रदेश, 02 मार्च, 2023/11 फाल्गुन, 1944

Unit	Area	Net Ratable Value	Property Tax Percentage	Amount of General Tax
Residential				
Let out Residential				
Commercial				
Plot of land				

Detail of demand for Property Tax for the year _____ Period _____

Sl. No.	Description of Tax	Amount
1.	General Tax	
2.	(a) Rebate @ 10% (b) Remission	
3.	Previous Arrear Amount for the period _____	
4.	Interest Amount	
5.	Previous Credit	
6.	Amount payable on due date	
7.	Amount payable after due date	
8.	Amount still at credit	

Please pay bill before due date to avail 10% rebate.

Bill Prepared By:

Bill Checked By:

Assistant Secretary Tax.

Receipt

UPN No. _____ ID No. _____ Name of Owner/Occupier _____	Bill No. _____ Bill Date _____ Amount before due date _____ Amount after due date _____ Amount Paid _____ Receipt No. _____ Dated _____
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Cashier,
Nagar Panchayat Anni.**Terms & conditions**

1. The Nagar Panchayat Anni tax counter is open from 10.00 A.M. to 02.00 P.M. on all working days.
2. Cheques should be drawn in favour of Secretary, Nagar Panchayat Anni

3. Out stations cheques should be include the discount charged in such cheques.
4. Rebate @ 10% is given on the taxes claimed for the current year or a bill raised for the first time, if the amount specified in the bill is paid within 15 days from the presentation thereof. Bills sent under postal certificate shall be construed to have been received within three days from the date the posting and accordingly this rebate is given, if payment of the bill is made within 18 days from the date of posting.
5. If the payment of the tax is not made within the financial years in which the bill is issued an interest @ 1% per month shall be payable after one month of the close of the financial year to which the bill relates.
6. The notice of demand/recovery of property tax bill not confer any right on the person paying the tax or anyone else to claim validation of unauthorized construction at a later date and the same is without any prejudice to the rights of the Nagar Panchayat Anni to take any legal action including that of demolition in respect of such unauthorized/structure.
7. In case any of your payments have not been adjusted please do come with original receipts given by the Nagar Panchayat Anni .
8. Please always mention No./date, name of house and demand No. in all correspondence.
9. It is requested that this bill be presented while tendering payment.

FORM-C
(See Bye-Law 17)

Form of notice of Transfer to be given which has taken place by way of instrument

To

Secretary,
Nagar Panchayat Anni.

I _____ s/o _____

r/o _____

hereby give notice as required by Section 98 of the H.P. Municipal Act, 1994 (Act No. 12 of 1994) of the following transfer of property:—

Description of Property

Name & address of person whose title has been transferred	Name & address of person to whom property title has been transferred	Detail of Property	Area of the Property	Account No./ID No. of old assesses	Remarks
1	2	3	4	5	6

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राजपत्र, हिमाचल प्रदेश, 02 मार्च, 2023/11 फाल्गुन, 1944

Date _____

Name of Owner/Occupier _____

Address _____

Mob. No. _____

FORM-D
(See Bye-Law 17)

Form of notice of Transfer to be given which has taken place otherwise than by instrument

To

Secretary,
Nagar Panchayat Anni.

I _____ s/o _____

r/o _____

hereby give notice as required by Section 98 of the H.P. Municipal Act, 1994 (Act No. 12 of 1994) of the following transfer of property:—

Description of Property

Name & address of person whose title has been transferred	Name of legal heir/successor to whom property title has been transferred	Detail of Property	Area of the Property	Account No./ID No. of old assesses	Remarks
1	2	3	4	5	6

Date _____

Name of Owner/Occupier _____

Address _____

Mob.No. _____

FORM-E
(See Bye-Law 19)

Tax liability Form under section 99/101 of the Himachal Pradesh Municipal Act, 1994

To

The Secretary,
Nagar Panchayat Anni.

Subject.—Filing of return for assessment of properties for Municipal Taxes.

Sir/Madam,

I am submitting the details of property known as I.D. No.
Ward No. Zone as under:—

Sl. No.	Unit	Area	Factors					Total ratable Value	Maintenance & Repair Rebate @10% under Section 88 of MC Act	Net rateable value	Remarks
			F1	F2	F3	F4	F5				
1.	(A										

**OFFICE OF SECRETARY, NAGAR PANCHAYAT JAWALI, DISTRICT KANGRA,
HIMACHAL PRADESH**

PROPERTY TAXATION BYE-LAWS—2023

NOTIFICATION

Jawali, the 21st February, 2023

No. NPJ/2022-1290.—Whereas, the Nagar Panchayat Jawali, draft (Property Taxation) Bye-Laws—2023 were published in Gazette of H.P. on 06-02-2023 *vide* Notification No. NPJ/1256 dated 01-02-2023 for inviting public objections & suggestions under Section 217 of Himachal Pradesh Municipal Act, 1994.

Whereas, no objections and suggestion and claims were received within the stipulated period.

Now, therefore, in exercise of the power conferred by Clause (A) of Section 217 and Section 217 read with clause (d) of Section 65 of the Himachal Pradesh Municipal Act, 1994 (Act No. 13 of 1994), the final Municipality (Property Taxation Bye—Laws-2023) are hereby notified and published in Rajpatra H.P. extraordinary for information of General Public as follows:—

NAGAR PANCHAYAT JAWALI PROPERTY TAXATION BYE-LAWS—2023

1. Short title and commencement.—(i) These Bye-laws may be called the Municipal Council/Nagar Panchayat Jawali (Property Taxation) Bye-laws—2023

(ii) These bye-laws shall come into force from the date of publication of its notification in the e-Rajpatra of Himachal Pradesh.

2. Definitions.—(1) In these bye-laws unless the context otherwise require.—

- (i) “Act” means the Himachal Pradesh Municipal Act, 1994 (Act No.13 of 1994) read with its amendments carried out *vide* H.P. Municipal (Amendment) Act, 2016 and *vide* H.P. Municipal (Amendment) Act, 2020.
- (ii) “Appellate Authority” means an authority prescribed under Section 90 of H.P. Municipal Act, 1994.
- (iii) “Assessment List” means the list of all units of the lands and buildings assessable to property tax under the provisions of H.P. Municipal Act, 1994.
- (iv) “Assessment year” means the year commencing from the first day of April to 31st March of succeeding year.
- (v) “Bye-Laws” means the Municipality (Property Taxation) Bye-Laws—2023 made under the Act as notified in the official gazette.
- (vi) “Municipality” means as defined in Section 2 (24) of the Act.
- (vii) “Section” means Sections of the Act.
- (viii) ‘Rateable Value’ as defined in Section 2 clause (33-a) of the Act and procedure prescribed under these Bye-Laws.
- (ix) “Unit” means a specific portion of the land and building in use and occupation of the owner(s) or occupier(s) including vacant land and built up portion of the building. This will not include setbacks area of building, agricultural lands and land in notified green belt as notified under the interim development plan of Jawali area.
- (x) “Unit area” means area of a unit in square meters.
- (xi) “Unit area tax” means property tax on unit(s) of lands & buildings which shall be charged per annum between one percent to twenty five percent as may be determined on the basis of rateable value of unit(s) of lands & buildings by the Municipality from time to time. All other words and expressions used herein but not defined shall have the same meaning respectively as assigned to them in the Act.

3. Assessment list what to contain.—The Secretary shall keep a book to be called the “Assessment List” in which the following shall be entered in **Form-A** appended to these bye-laws:—

- (a) A list of all units of the lands and buildings located within the jurisdiction of Municipality Jawali, distinguishing each either by name or number and containing such particulars regarding the location or nature of each, which shall be sufficient for identification thereof.
- (b) The rateable value of each unit of the lands and buildings.

- (c) The name of the person primarily liable for payment of property tax and rateable value as well as property tax demand on his/her unit of land or building.
- (d) If any such unit of a land or a building is not liable to be assessed to the property tax, the reason for such non-liability; and
- (e) Other details; if any, as the Secretary may from time to time think fit.

Explanation.—(i) For the purpose of clause (b) the rateable value of the unit(s) of the land will be the rateable value of the unit(s) of the land and in the case of unit(s) of the building, the rateable value will include the rateable value of the land and the unit(s) of the building erected thereon.

(ii) For the purpose of charging property tax on a unit of land, the unit of land shall be treated as “land” till the completion plan of building is sanctioned by Municipality Jawali or by other competent authority of the State Government and such construction is put to use on the spot whichever occurs first. Accordingly, property tax shall be continued to be charged on the rateable value of the unit of land till such time treating it as “land”.

4. Form of Assessment list.—The assessment list shall be kept in the form-A hereto. The Secretary may order to add, omit, amend or alter any of the columns of the Performa of the assessment list as and when required.

5. Procedure where name of person primarily liable for property tax cannot be ascertained.—If the name of the person primarily liable for the payment of property tax in respect of any unit of any land or building cannot be ascertained, it shall be sufficient to designate him in the assessment list, property tax bill and in any notice which may be necessary to serve upon the said person under the Act, as “the holder” of such unit of land or building without further description.

6. Inspection of assessment list.—If assessment list has been completed, the Secretary shall give public notice thereof mentioning therein the place where assessment list or copy thereof may be inspected and every person claiming to be the owner or lessee or occupier of any unit(s) of any land or building included in the assessment list and any authorized agent of such person shall be at liberty to inspect the list and to file written objection within 30 days from the date of publication of such public notice in the local newspaper(s).

7. Register of objections.—(1) The Secretary shall keep a register of objections in which all objections received under sub-section (2) of Section 74 and sub-section (2) of Section 76 shall be entered. The register shall contain:—

- (i) The name or number of the land or building in respect of which objection is received;
- (ii) Name of the person primarily liable for the payment of property tax;
- (iii) Name of the objector;
- (iv) The rateable value finally fixed after enquiry and investigation of the objection by the committee constituted in this behalf;
- (v) The date from which the rateable value finally fixed has to come into force; and
- (vi) Such other details as the Secretary may from time to time think fit;

8. Amendment of Assessment list under the provisions of Section 76 and investigation and disposal of objections against such amendments:—

(i) When any amendment is proposed to be made under the provisions of Section 76 such amendment will provisionally be made in the assessment list and the notice as required under the provision of sub-sections (1) & (3) of Section 76 shall be served on the person affected by the amendment after affording him the opportunity to file objection, if any, against the proposed amendment within 30 days from the date of receipt of such notice.

(ii) Objections shall be inquired into and investigated by the Committee constituted in this behalf under sub-section 1 of Section 75 of the Act, after affording opportunity of being heard to the objector.

(iii) The assessment list shall be finally amended in accordance with the decisions made by the said committee.

(iv) If no objection is received or if the same are received but not within the time limit specified in this behalf in the notice, the assessment list shall be finally amended by confirming the provisional amendment made in the assessment list. However, for special reasons to be recorded in writing, the committee constituted in this behalf may consider objections received after the expiry of the stipulated period.

(v) Property tax on the basis of the amended assessment list shall be due from the date specified in the assessment notice or from the date as may be decided by the Committee constituted in this behalf. Provided that payment of property tax on the basis of the assessment list, as existing before such an amendment will not be withheld on the ground that some amendment is to be made in the list.

9. Payment of property taxes where to be made.—Every person who is liable to pay any of the property tax shall pay the same at the Head Office of the Municipality or at such other place(s) and time as may be specified by the Secretary as the case may be. However, the payment of tax shall be made either by cash or cheque or through Bank Draft drawn in favour of the Secretary, Nagar Panchayat Jawali, payable at or through RTGS in the Bank Account of Nagar Panchayat Jawali declared for the said purpose by the Secretary, as the case may be.

10. Demand of property tax to be raised annually by issuing one single bill for one unit of a property:—

(i) Demand of property tax shall be raised annually by issuing a single property tax bill on **Form-B** annexed to these bye-laws for each unit of a property. The service of bill shall be effected by hand through special messenger and in case owner or occupier upon whom the bill is to be served is living outside the municipal limits, the bill shall be issued by post under certificate of posting or by registered/speed post. In case the owner or occupier avoids by hand service of the bill, service of the bill shall be effected by affixing the bill in presence of two witnesses on the unit of the property to which the bill relates.

(ii) In case the owner or occupier upon whom the property tax bill has been served fails to make payment of the property tax within the due date, the property tax shall be recovered by the Executive Officer or by the officer/official authorized by him in this behalf by initiating appropriate process under the provisions of Section 86 of the Act:

Provided that nothing herein contained shall affect the liability of such person to any increased property tax to which he may be assessed on account of the said unit of property owing to a revision of the rateable value.

(iii) The tax for the ensuring year shall be paid either in lump-sum within 30 days at the beginning of the financial year *i.e.* upto 30th April or in two half yearly installments. The first installment to be paid by 30th April and second installment by 30th October every year.

11. Service of property tax bills and demand notices in respect of un-partitioned unit of property.—If an un-partitioned unit of a property is owned by more than one person, service of bill(s) and notice(s) of demand on anyone co-owner shall be treated as service on all the owners.

12. Demand and collection registers:—

(i) A register of demand & collection of property tax in **Form-F** appended to these bye-laws shall be maintained showing therein the figures of property tax demand, collection, rebate, remission adjustment, arrears, excess recoveries and such other particulars in relation to each unit of the property. This register will be kept either in the shape of hard copy or in the shape of soft copy or in both as the Executive Officer/Secretary, as the case may be think fit.

(ii) The register may, if any the Secretary, as the case may be thinks fit be made in separate parts or volumes for such purposes and with such several designations as the Secretary, as the case may be determine.

(iii) The separate Register shall be maintained for recording information regarding detail of arrears for the previous years.

13. Circumstances not considered as vacancy of property.—For the purpose of Sections 81 and 84 of Himachal Pradesh Municipal, Act, 1994:—

(i) A unit of building or of a tenement reserved by the owner for his own occupation shall be deemed to be occupied, whether it is actually occupied by the owner or not;

(ii) Any unit of building or of a tenement used or intended to be used for the purpose of any industry which is seasonal in character shall not be deemed to be vacant merely on account of its being unoccupied and unproductive of rent during such period or periods of the year in which seasonal operations are normally suspended.

14. Remission/refund not claimable unless notice of vacancy is given to the Secretary, as the case may be every year.—When a vacancy continues from one year into the subsequent year, no refund or remission of any property tax shall be claimable from the Secretary, as the case may be on an account of such continued vacancy unless notice thereof is given to the Secretary within 60 days from the commencement of the next financial year.

15. Inspection by Municipal Staff of the vacant unit of the property.—If any owner or occupier does not allow or facilitate the inspection by the authorized Municipality staff of any unit of the property claimed by him to be vacant, the Secretary, as the case may be refuse to treat such unit of building or tenement, as the case may be, as vacant till the day such inspection is made, and the vacancy of the unit of property verified.

16. Copies of property tax bill(s).—The Secretary, as the case may be, on a request in writing from the owner of any unit of land or building or any other person primarily liable to pay

property tax in respect thereof, give a copy or copies of any bill/bills for any property tax on payment of such fee as may be fixed by the Secretary, as the case may be, from time to time.

17. Notice on transfer of title.—The notice regarding transfer of title of any unit of any property require to be given under Section 83 shall be either in **Form-“C”** or **Form-“D”** annexed to these bye-laws, as the case may be, and shall state clearly and correctly all the particulars required in the said Form(s).

18. Property tax to be paid upto date.—No such notice as contained in bye-laws, 17 shall be deemed to be validly given unless the property tax due upto the date of transfer of title of the unit of property is paid in full.

19. Filing of return by owner(s)/ occupier(s).—The Secretary, as the case may be require any owner or occupier of a unit of land or building or of any portion thereof to furnish information or a written return in **Form-“E”** appended to these bye-laws. Every owner or occupier on whom any such requisition is made shall be bound to comply with the same and to give true information or to make a true return to the best of owner or occupier knowledge or belief, within a period of thirty days from the service of such requisition upon him/her.

20. Penalty for non-submission of return.—Whosoever omits to comply with any requisition under 19 of this Bye-Laws, 19 of these bye-laws or fails to give true information or to make a true return to the best of his knowledge or belief, shall in addition to any penalty under Section 82 of the Act, be precluded from objecting to any assessment made by the Secretary, as the case may be in respect of such unit of the lands or building of which he is the owner or occupier.

21. Inspection of tax record.—Every owner, lessee or occupier of a unit of land/ building or authorized agent of any such person may, with the permission in writing of the Secretary, as the case may be or any officer/official authorized by him in this behalf inspect the tax record relating to the unit of the land/building of which is owner, lessee, agent or occupier free of charge during the office hours.

22. Location factor, characteristic and its value.—For the purpose of clause (33-a) (c) of Section 2 of the Act, the location factor, characteristic and its values shall be as under:—

(i) Tentative Zoning of Jawali town proposed as follows:—

A Z.—One may include the following area Ward No. 3, Ward No. 4, Ward No. 5, Ward No. 6, Ward No. 7.

B Z.—One may include following area Ward No.1, Ward No. 2, Ward No. 8, Ward No. 9.

(ii) Number of Zones.—The entire municipal area is proposed to be divided into five zones *i.e.* Zone-A, Zone-B, Factors and proposed value of each factor. There are three factors which are relevant for determination of rateable value of lands & buildings. These factors and proposed value of each factors per sq. meter shall be as under:—

(1) Location factor(F-1):

Location (Zone) No.	Value per sq. mtr.
A	3.00
B	2.00

23. Structural factor/characteristics and its value.—For the clause (33-a) (c) of Section 2 of the Act, building shall be classified as pucca, semi-pucca and kutcha in the following manner.—

- (i) For Pucca-building, value per sq. mtr. =3.00
(ii) For semi-pucca building, value per sq. mtr. =2.00
(iii) For kucha building, value per sq. mtr. =1.00

24. Age factor and Age-wise grouping and value of the buildings.—For the clause (33-a) (c) of Section 2 of the Act, all the buildings shall be grouped age-wise having factor value as mentioned against each age group:—

Group	Building	Factor value
A	Before 1970	1.00
B	Above 1971 to 1990	2.00
C	Above 1991 to 2010	3.00
D	2011 and beyond	4.00

25. Occupancy factor/characteristics and its value.—The occupancy factor and its value shall be as under for the purpose of clause (c) *ibid*:—

- (i) Value for residential occupancy:

(a) Value for self residential	(b) Value for let out residential
2.00	4.00

- (ii) Value per sq. mtr. for non-residential occupancy:

A	B	C	D	E
Hotels above built-up area of 300 Sq. mtr., MNC Show Rooms and Restaurant	Hotel having built-up area between 100 to 300 Sq. mtr. and Show Room 100 sqm. to 300 Sq. mtr.	Other Hotels, Bars, Restaurant, Banks, ATMs, Show Rooms, Call Centre, Marriage Hall, Travel Agency, Mobile Towers, Coaching Centre less than 100 sq. mtr.	Shops, School, Colleges, Educational Institutions, Offices, Hostel, Hospital, Theatre, Clubs, Paying Guest House (PGs), Guest House less than 100 sq. mtr.	Godowns, Dhabas, Stall and Other types of properties not covered under (A to D) less than 100 sq. mtrs.
12.00	10.00	6.00	5.00	4.00

OR

Commercial (Less than 100 sq. m.)	Commercial (Between 100-300 sq. m.)	Commercial (Greater than 300 sq. m.)	Residential(By Owner)	Residential (By Others)
4.00	10.00	12.00	2.00	4.00

26. Use factor/characteristic and its value.—For the purpose of Clause (33 a) of Section 2 of the Act, the value of use factor/characteristic of the unit(s) of the lands & buildings for the purpose of Clause (33-a) *ibid* shall be as under:—

- (i) Residential . . 2.00
(ii) Non- Residential . . 3.00

27. Method of calculation of rateable value and rate of property tax on the net rateable value of the lands and buildings shall be as under:—

A-Zone	B-Zone	Rate
For residential properties	For residential properties	7%
For non-residential properties	For non- residential properties	7%
For land properties	For land properties	NIL

28. Penalty.—If a person liable for payment of Property Tax does not pay the same within a period of one month from the issue of tax bill, a person shall be liable for payment of interest as per sections 86 & 87 of the Act beside initiation of recovery proceeding as per the provision of Section 89 of the Act. Further, whosoever contravenes any of the clauses of these Bye-Laws shall be, in addition to the penalties as provided under the act, liable for disconnection of water, electricity and other civic amenities and the Secretary, as the case may be request the competent authority to withdraw registration/recognition, if any granted, in his/their favour.

29. Repeal and savings.—The scheme, regulation or Bye-Laws, if any hereto for relating to the mode of levy, calculation and assessment of property tax is hereby repealed. Anything done or any action taken under the said scheme, regulation or bye-laws if any shall be deemed to have been done or taken under the provisions of these bye-laws.

By order

Sd/-

Secretary,
Nagar Panchayat Jawali.

FORM -A
Nagar Panchayat Jawali
(See Bye Law-4)
TAX DEPARTMENT ASSESSMENT LIST

UPN-No. _____ I.D. No. _____ ZONE _____				
Unit	Area	Net Ratable Value	Property Tax Percentage	Amount of General Tax
Residential				
Let out Residential				
Commercial				
Plot of Land				
DATE OF ASSESSMENT				
Sl. No.	Name of Property	Name of Owner	Name of Tenant or Occupier	Remarks

Sl. No.	Description of Tax	Amount
1.	General Tax	
2.	(c) Rebate @ 10% (d) Remission	
3.	Previous Arrear Amount for the period _____	
4.	Interest Amount	
5.	Previous Credit	
6.	Amount Payable on due date	
7.	Amount Payable after due date	
8.	Amount still at credit	

Please pay bill before due date to avail 10% rebate.

Bill Prepared By

Bill Checked By

Assistant Tax Superintendent

Receipt

UPN No. _____	Bill No. _____ Bill Date _____
ID No. _____	Amount before due date _____
Name of Owner/Occupier _____	Amount after due date _____
	Amount Paid _____
	Receipt No. _____ Dated _____

*Cashier,
Nagar Panchayat Jawali.*

Terms & Conditions

1. The Municipality Treasury is open from 10.00 A.M. to 03.00 P.M. on all working days.
2. Cheques should be drawn in favour of Secretary, as the case may be, Municipal Council/Nagar Panchayat Jawali.
3. Outstations cheques should be include the discount charged in such cheque(s).
4. Rebate @ 10% is given on the taxes claimed for the current year or a bill raised for the first time, if the amount specified in the bill is paid within 15 days from the presentation thereof. Bills send under postal certificate shall be construed to have been received within three days from the date of the posting and accordingly this rebate is given if payment of the bill is made within 18 days from the date of posting.

5. If the payment of the tax is not made within the financial year in which the bill is issued an interest @ 1% per month shall be payable after one month of the close of the financial year to which the bill relates.

6. The notice of demand/recovery of property tax will not confer any right on the person paying the tax or anyone else to claim validation of unauthorized construction at a later date and the same is without any prejudice to the rights of the Jawali Municipality to take any legal action including that of demolition in respect of such unauthorized construction/structure.

7. In case any of your payments have not been adjusted, same can be adjusted/settled by producing original receipts given by Municipality Jawali.

8. In all correspondence, always mention No./date, name of house and demand No.

9. Bill generated be presented while tendering payment.

FORM-C
(See Bye-Law 17)

Form of notice of Transfer to be given which has taken place by way of instrument.

To

The Secretary,
Nagar Panchayat Jawali

I _____ s/o _____

r/o _____

hereby give notice as required by Section 83 of the H.P. Municipal Act, 1994 of the following transfer of property:—

Description of Property

Name & address of person whose title has been transferred	Name & address of person to whom property title has been transferred	Detail of Property	Area of the property	Account No./ID No. of old assesses	Remarks
1	2	3	4	5	6

Date _____

Name of Owner/Occupier _____

Address _____

Mob. No. _____

FORM-D
(See Bye-Law 17)

Form of notice of Transfer to be given which has taken place otherwise than by instrument

To

The Secretary,
Nagar Panchayat Jawali

I _____ s/o _____

r/o _____

hereby give notice as required by Section 83 of the H.P. Municipal Act, 1994 of the following transfer of property:—

Description of Property

Name & address of person whose title has been transferred	Name of legal heir/successor to whom property title has been transferred	Detail of Property	Area of the property	Account No./ID No. of old assesseees	Remarks
1	2	3	4	5	6

Date _____

Name of Owner/Occupier _____

Address _____

Mob.No. _____

FORM-E
(See Bye-Law 19)

(Tax liability form under Section 82 read with Section 86 of the Himachal Pradesh
Municipal Act, 1994)

To

The Secretary,
Nagar Panchayat Jawali

Subject.—Filling of return for assessment of properties for Municipal Taxes.

Sir/Madam,

I am submitting the details of property known as I.D. No.
Ward No. Zone as under:—

Sl. No.	Unit	Area	Factors					Total rateable Value	Maintenance & Repair Rebate @10% under clause (33-a) of Section 2 of the H.P. Municipal Act, 1994	Net rateable value	Remarks
			F1	F2	F3	F4	F5				
1.	(a) Residential										
	(b) Let out Residential										
2.	Non Residential/ Commercial.										
	(a) Hotel above built up area of 2000 sq.m., MNC Show Rooms and Restaurants.										
	(b) Hotel having built up area between 1000 to 2000 sq.m. and show room above 1000 sq. m.										
	(c) Other Hotels, Bars, Restaurant, Banks, ATMs, Show Rooms, Call Centre, Marriage Hall, Travel Agency, Mobile Towers, Coaching Centre.										
	(d) Shops, Schools, Colleges, Educational Institutions, Offices, Hostel, Hospital, Theatre, Clubs, Paying Guest House (PGs), Guest House.										
	(e) Godowns, Dhaba, Stall and Other Types of Properties not covered under (a to d).										
3.	Plot of Land										

I hereby declare that the information furnished above is correct to the best of my knowledge and proper belief and nothing has been concealed therefrom.

Date

Yours faithfully,

(Signature)
Owner/Agent/Occupier.

Name in block letters.....
Address.....
Mob. No.

Verification of the Assistant Tax Superintendent

Verification of the Secretary.

Location factor/characteristic and its value

(i) Number of zones.— The entire old and merged Municipal area has been divided *i.e.* A & B Zone.

(I) Location factor (F-1) is :

Location (Zone) No.	Value per sq. mtr.
A	3.00
B	2.00

Structural factor, characteristics and its values (F2):—

- (i) For pucca-building value per Sq. Mtr. = 3.00
(ii) For semi-pucca building, value per sq. mtr. =2.00
(iii) For kutcha building, value per sq. mtr. =1.00

Age factor and age-wise grouping and value of the buildings (F3):—

Group	Building	Factor Value
A	Before 1970	1.00
B	Above 1971 to 1990	2.00
C	Above 1991 to 2010	3.00
D	2011 and beyond	4.00

Occupancy factor/characteristics and its value (F4):—

(i) Value for residential occupancy:

(a) Value for self residential	(b) Value for let out residential
2.00	4.00

Use factor/Characteristics and its value (F5):—

(i) Value per sq. mtr. for non- residential occupancy.

A	B	C	D	E
Hotels above built-up area of 300 Sq. mtr., MNC	Hotel having built-up area between 100 to 300 sq. mtr.	Other Hotels, Bars, Restaurant, Banks, ATMs, Show Rooms, Call	Shops, School, Colleges, Educational Institutions, Offices,	Gowdowns, Dhabas, Stall and Other types of Properties not

Show Rooms and Restaurant	And Show Room 100 sqm to 300 sq. mtr.	Centre, Marriage Hall, Travel Agency, Mobile Towers, Coaching Centre less than 100 sq. mtr.	Hostel, Theatre, Paying Guest House (PGs), Guest House less than 100 sq. mtr.	Hospital, Clubs, Guest House	covered under (A to D) less than 100 sq. mtrs.
12.00	10.00	6.00	5.00		4.00

OR

Commercial (Less than 100 sq. m.)	Commercial (Between 100-300 sq.m.)	Commercial (Greater than 300 sq.m.)	Residential (By owner)	Residential (By others)
4.00	10.00	12.00	2.00	4.00

The value of use factor/characteristics of the unit(s) of the lands & buildings for the purpose of clause (c) *ibid* shall be as under:—

- (i) Residential =2.00
(ii) Non Residential =3.00

Method for calculation of rateable value and rate of property tax on the rateable value of the unit of lands and buildings:—

Area (in sq. mtrs.) of a unit multiplied by value of relevant factors of unit area method as mentioned in 23 to 27 of the bye-laws. The figure that will so come out, thereof shall be the net rateable value of unit and property tax shall be charged on that net rateable value at the rate of 7% in zone A and zone B for lands and in case of buildings.

FORM-F
(See bye-law 12)
Nagar Panchayat Jawali
Demand and Collection Register

For the Financial Year _____

UNP No. _____
ID No. _____
Name of Property: _____
Name of Owner/Occupier: _____
Correspondence Address: _____

अदालत में पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेरे समायत न होगा तथा रतन चन्द पुत्र श्याम सिंह, निवासी गांव गलोटी व श्रीमती रूकां देवी पुत्री घसीटा राम, निवासी गांव संधियाड, डाकघर थिल, तहसील खुण्डियां की शादी का पंजीकरण ग्राम पंखयत खुण्डियां के अभिलेख में दर्ज करने के आदेश पारित कर दिए जाएंगे।

आज दिनांक 03-02-2023 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0)।

समक्ष सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार, कांगड़ा
तहसील व जिला कांगड़ा (हि0 प्र0)

मिसल नं0
10 / 2023 / TEH

तारीख दायरा
02-02-2023

तारीख पेशी
06-03-2023

सत्या देवी पुत्री श्री राणू पुत्र जयन्ती उर्फ शोभा, निवासी महाल देहारियां, तहसील व जिला कांगड़ा।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37(2) भू-राजस्व अधिनियम, 1954 के अन्तर्गत नाम दुरुस्ती करवाने बारे।

प्रार्थिया सत्या देवी पुत्री श्री राणू पुत्र जयन्ती उर्फ शोभा, निवासी महाल देहारियां, तहसील व जिला कांगड़ा द्वारा बजरिया कौंसल श्री जे0एस0 रंधावा अधिवक्ता कांगड़ा द्वारा अधोहस्ताक्षरी के समक्ष नाम दुरुस्ती हेतु प्रार्थना-पत्र प्रस्तुत किया है। प्रार्थी द्वारा आग्रह किया गया है कि उसका नाम महाल चकलू, पटवार वृत्त समीरपुर, तहसील व जिला कांगड़ा के राजस्व रिकार्ड में सरिष्टा देवी पुत्री राणू दर्ज है जो कि गलत है। जबकि अन्य कागजात में प्रार्थिया का नाम सत्या देवी पुत्री राणू दर्ज है जो कि सही है। अतः प्रार्थिया का नाम राजस्व रिकार्ड में सही दर्ज किया जाए।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती बारे किसी को कोई एतराज है तो अधोहस्ताक्षरी की अदालत में दिनांक 06-03-2023 को हाजिर आकर अपना एतराज प्रस्तुत कर सकते हैं। निर्धारित अवधि तक एतराज प्राप्त न होने पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 06-02-2023 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी एवं तहसीलदार,
कांगड़ा, जिला कांगड़ा (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 3/2023

Sh. Sanju s/o Dhan Singh, r/o V.P.O. Khaniyara, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

Sh. Sanju s/o Dhan Singh, r/o V.P.O. Khaniyara, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में शपथ-पत्र सहित मुकद्दमा दायर किया है कि उसके son Sohan Magar s/o Sanju का जन्म दिनांक 05-12-2012 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत Sokni Da Kot में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस ईशतहार राजपत्र के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को उपरोक्त Sohan Magar का जन्म पंजीकृत किये जाने बारे कोई एतराज हो तो वह हमारी अदालत में दिनांक 07-03-2023 को असालतन या वकालतन हाजिर आकर पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 06-02-2023 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—

सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी,
तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : 4/2023

Sh. Ankush Kumar s/o Harbans Lal, r/o V.P.O. Jheol, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

Sh. Ankush Kumar s/o Harbans Lal, r/o V.P.O. Jheol, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में शपथ-पत्र सहित मुकद्दमा दायर किया है कि उसकी self Ankush Kumar s/o

Harbans Lal का जन्म दिनांक 27-07-2001 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत Jheol में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस इशतहार राजपत्र/मुश्तरी मुन्यादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को उपरोक्त Ankush Kumar के जन्म पंजीकृत किये जाने बारे कोई एतराज हो तो वह हमारी अदालत में दिनांक 07-03-2023 को असालतन या वकालतन हाजिर आकर पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 08-02-2023 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी,
तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, जसवां, जिला कांगड़ा (हि0प्र0)

मु0 नं0 : 4/T/C/2023

तारीख दायरा : 10-02-2023

तारीख पेशी : 09-03-2023

गिरधारी लाल पुत्र परस राम, वासी महाल संसारपुर, तहसील जसवां, जिला कांगड़ा (हि0प्र0)

प्रार्थी।

बनाम

आम जनता

प्रत्यार्थीगण।

विषय.—प्रार्थना-पत्र राजस्व अभिलेख महाल संसारपुर, तहसील जसवां में नाम दुरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी के कार्यालय में प्रार्थना-पत्र मय ब्यान हल्फी इस आशय से गुजारा है कि उसका नाम राजस्व अभिलेख महाल संसारपुर में मगल सिंह पुत्र परस राम पुत्र विरजू दर्ज है जबकि आधार कार्ड व नकल परिवार रजिस्टर, ग्राम पंचायत घाटी में गिरधारी लाल पुत्र परस राम दर्ज है। जोकि प्रार्थी का सही नाम है। प्रार्थी राजस्व अभिलेख महाल संसारपुर में अपना नाम मगल सिंह उपनाम गिरधारी लाल पुत्र परस राम पुत्र विरजू के नाम की दुरुस्ती करवाना चाहता है।

अतः इस इशतहार/नोटिस के माध्यम से समस्त जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम की दुरुस्ती बारे एतराज हो तो वह दिनांक 09-03-2023 को अधोहस्ताक्षरी के कार्यालय में हाजिर आकर अपना उजर/एतराज पेश कर सकते हैं। उजर/एतराज प्रस्तुत न करने की सूरत में उपरोक्त नाम दुरुस्त करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 10-02-2023 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,
जसवां, जिला कांगड़ा, हिमाचल प्रदेश।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, जसवां, जिला कांगड़ा (हि0प्र0)

मु0 नं0 : 2/T/C/2023

तारीख दायरा : 03-02-2023

तारीख पेशी : 09-03-2023

नवनीत कुमार पुत्र वीरवल शर्मा, वासी महाल संसारपुर, तहसील जसवां, जिला कांगड़ा (हि0प्र0)

प्रार्थी।

बनाम

आम जनता

प्रत्यार्थीगण।

विषय.—प्रार्थना—पत्र राजस्व अभिलेख महाल नारी, तहसील जसवां में नाम दुरुस्ती बारे।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी के कार्यालय में प्रार्थना—पत्र मय ब्यान हल्फी इस आशय से गुजारा है कि उसका नाम राजस्व अभिलेख महाल नारी में नवनीत पुत्र वीरवल पुत्र चन्दू दर्ज है जबकि आधार कार्ड, स्कूल प्रमाण—पत्र व नकल परिवार रजिस्टर, ग्राम पंचायत घाटी में नवनीत कुमार पुत्र वीरवल शर्मा दर्ज है। जोकि प्रार्थी का सही नाम है। प्रार्थी राजस्व अभिलेख महाल नारी में अपना नाम नवनीत उपनाम नवनीत कुमार पुत्र वीरवल शर्मा पुत्र चन्दू के नाम की दुरुस्ती करवाना चाहता है।

अतः इस इशतहार/नोटिस के माध्यम से समस्त जनता तथा सम्बन्धित रिश्तेदारों को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त नाम की दुरुस्ती बारे एतराज हो तो वह दिनांक 09-03-2023 को अधोहस्ताक्षरी के कार्यालय में हाजिर आकर अपना उजर/एतराज पेश कर सकते हैं। उजर/एतराज प्रस्तुत न करने की सूरत में उपरोक्त नाम दुरुस्त करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 10-02-2023 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,
जसवां, जिला कांगड़ा, हिमाचल प्रदेश।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)

केस नं0 : 03/NT/2023

तारीख पेशी : 09-03-2023

श्री ईश्वर सिंह पुत्र सरूप सिंह, निवासी महाल चलोई, डाकघर थिल, मौजा थिल, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

उनवान मुकद्दमा.— नाम दुरुस्ती।

प्रार्थी श्री ईश्वर सिंह पुत्र सरूप सिंह, निवासी महाल चलोई, डाकघर थिल, मौजा थिल, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना-पत्र नाम दुरुस्ती प्रस्तुत किया है कि पटवार वृत्त थिल के राजस्व महाल चलोई फरेडा, धार चौकी व संघियाड, मौजा थिल, तहसील खुण्डियां के अभिलेख में गलती से उसका नाम ईशर दर्ज हो गया है जबकि आधार कार्ड, परिवार रजिस्टर नकल व अन्य कागजातों में उसका नाम ईश्वर सिंह दर्ज है जोकि उसका सही नाम है। दो अलग-अलग नाम हो जाने के कारण प्रार्थी को दिक्कतों का सामना करना पड़ रहा है। अतः प्रार्थी का आग्रह है कि उपरोक्त वर्णित महाल के राजस्व अभिलेख में उसका नाम ईश्वर सिंह उपनाम ईशर सिंह दर्ज किया जाये।

अतः सर्वसाधारण को सुनवाई हेतु बजरिये इश्तहार व मुस्त्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के सम्बन्ध में किसी प्रकार का उजर/एतराज हो तो वह दिनांक 09-03-2023 को असागतन व वकालतन पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर/एतराज जेरे समागत न होगा तथा प्रार्थी श्री ईश्वर सिंह पुत्र सरूप सिंह, निवासी महाल चलोई, मौजा थिल, तहसील खुण्डियां, जिला कांगड़ा (हि0प्र0) का नाम राजस्व महाल चलोई फरेडा, धार चौकी व संघियाड, मौजा थिल के अभिलेख में ईश्वर सिंह उपनाम ईशर सिंह दुरुस्त दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 09-02-2023 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील खुण्डियां, जिला कांगड़ा (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)

Smt. Kisho Devi wd/o Jay Karan, r/o V.P.O. Kardiana, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

Smt. Kisho Devi wd/o Jay Karan, r/o V.P.O. Kardiana, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में शपथ-पत्र सहित मुकद्दमा दायर किया है कि उसकी Mother-in-Law Smt. Tilko Devi wd/o Ravan का जन्म/मृत्यु दिनांक 06-09-1983 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को उपरोक्त Tilko Devi के जन्म/मृत्यु पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह हमारी अदालत में दिनांक 03-03-2023 को असागतन या वकालतन हाजिर आकर पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे। उसके बाद कोई भी उजर/एतराज काबिले समागत न होगा।

आज दिनांक 23-01-2023 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी,
तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला,
जिला कांगड़ा (हि0प्र0)

Sh. Rattan Chand s/o Late Ronki Ram, Village Bagiara P.O. Kardiana, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेरे धारा 13(3) हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

Sh. Rattan Chand s/o Late Ronki Ram, Village Bagiara P.O. Kardiana, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में शपथ-पत्र सहित मुकद्दमा दायर किया है कि उसके Brother Late Sh. Prem Chand s/o Ronki Ram का जन्म/मृत्यु दिनांक 02-10-1975 को हुआ है परन्तु एम0 सी0 धर्मशाला/ग्राम पंचायत में जन्म पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को उपरोक्त Prem Chand के जन्म/मृत्यु पंजीकृत किये जाने बारे कोई उजर/एतराज हो तो वह हमारी अदालत में दिनांक 03-03-2023 को असालतन या वकालतन हाजिर आकर पेश कर सकता है अन्यथा मुताबिक शपथ-पत्र जन्म तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे। उसके बाद कोई भी उजर/एतराज काबिले समायत न होगा।

आज दिनांक 23-01-2023 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—

सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी,
तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)।

ब अदालत डॉ0 भावना वर्मा, कार्यकारी दण्डाधिकारी, बैजनाथ, जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : दुरुस्ती नाम

तारीख पेशी : 03-03-2023

मोती लाल ठाकुर पुत्र श्री किशू राम पुत्र श्री रैन्चू राम, निवासी गांव व डा0 बीड, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र बराये दुरुस्ती राजस्व अभिलेख में प्रार्थी का नाम दुरुस्त करके मोती लाल पुत्र श्री किशू राम पुत्र श्री रैन्चू राम के बजाये मोती लाल ठाकुर पुत्र श्री किशू राम पुत्र श्री रैन्चू राम दर्ज करने बारे।

मोती लाल ठाकुर पुत्र श्री किशू राम पुत्र श्री रैन्चू राम, निवासी गांव व डा0 बीड, तहसील बैजनाथ, जिला कांगड़ा (हि0प्र0) ने अदालत हजा में प्रार्थना-पत्र गुजारा है कि वह महाल बीड खास, तहसील बैजनाथ में भू-स्वामी है तथा राजस्व अभिलेख में प्रार्थी का नाम मोती लाल पुत्र श्री किशू राम पुत्र श्री रैन्चू राम दर्ज

है, जबकि प्रार्थी का असल नाम मोती लाल ठाकुर पुत्र श्री किशू राम पुत्र श्री रैन्चू राम है। लिहाजा इसे दुरुस्त करके मोती लाल ठाकुर पुत्र श्री किशू राम पुत्र श्री रैन्चू राम किया जावे।

अतः सर्वसाधारण को इस इशतहार के माध्यम से सूचित किया जाता है कि यदि किसी व्यक्ति को इस बारे में कोई उजर या एतराज हो तो वह दिनांक 03-03-2023 को सुबह 10.00 बजे इस न्यायालय में असालतन या वकालतन हाजिर आकर अपने उजर या एतराज पेश कर सकता है अन्यथा प्रार्थना-पत्र में नियमानुसार उचित आदेश पारित कर दिए जाएंगे।

आज दिनांक 28-01-2023 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
बैजनाथ, जिला कांगड़ा (हि0 प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, शाहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा : जाति दुरुस्ती।

पेशी : 04-03-2023

रजत शर्मा पुत्र प्रीतम चन्द पुत्र चन्द आदि, निवासीगण गांव व डाकघर ठारू, तहसील शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.—इशतहार बाबत हि0 प्र0 रा0 अधिनियम, 1954 की जेर धारा 37 के तहत महाल ठारू में दुरुस्ती जाति बारे।

उपरोक्त मुकद्दमा बारे प्रार्थी ने इस न्यायालय में प्रार्थना-पत्र गुजारा है जिसमें लिखा है कि उसकी सही जाति व उपजाति क्रमशः ब्राहमण व भारद्वाज है जोकि प्रार्थी के पूर्वजों के शजरा नसब माल मासू, परगना पियूराह, तहसील धरवाला, जिला चम्बा कागजात दर्ज है जबकी महाल ठारू के राजस्व अभिलेख में उक्त जाति व उपजाति क्रमशः राजपूत व कौण्डल दर्ज है जोकि गलत इन्द्राज हुआ है। प्रार्थी उक्त जाति व उपजाति को दुरुस्त करके क्रमशः ब्राहमण व भारद्वाज दर्ज करवाना चाहता है।

अतः उक्त प्रार्थना-पत्र के सन्दर्भ में उपरोक्त जाति व उपजाति की दुरुस्ती बारे किसी को कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 04-03-2023 को दोपहर बाद 2.00 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

आज दिनांक 02-01-2023 को मेरी मोहर व हस्ताक्षर सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
शाहपुर, जिला कांगड़ा (हि0प्र0)।

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, शाहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा : इन्द्राज सेहत नाम।

पेशी : 04-03-2023

सूरज शर्मा पुत्र सुभाष चन्द, निवासी द्रम्मण, तहसील शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश

बनाम

आम जनता

विषय.—दुरुस्ती नाम हि0 प्र0 रा0 अधिनियम, 1954 की जेर धारा 37(1) के तहत महाल कुल्हाड़ व द्रम्मण में नाम दुरुस्ती बारे।

उपरोक्त मुकद्दमा बारे प्रार्थी ने इस न्यायालय में प्रार्थना-पत्र गुजारा है जिसमें लिखा है कि उसका सही नाम सूरज शर्मा पुत्र सुभाष चन्द है जबकि महाल कुल्हाड़ व द्रम्मण के राजस्व अभिलेख में उक्त नाम स्वराज पुत्र सुभाष चन्द पुत्र चिंत राम दर्ज है जोकि गलत इन्द्राज हुआ है। प्रार्थी उक्त महालात में उक्त नाम को स्वराज उपनाम सूरज शर्मा पुत्र सुभाष चन्द पुत्र चिंत राम दर्ज करवाना चाहता है।

अतः उक्त प्रार्थना-पत्र के सन्दर्भ में उपरोक्त नाम की दुरुस्ती बारे किसी को कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 04-03-2023 को दोपहर बाद 2.00 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

आज दिनांक 02-01-2023 को मेरी मोहर व हस्ताक्षर सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी,
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

ब अदालत कार्यकारी दण्डाधिकारी, शाहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा : विवाह पंजीकरण

तारीख पेशी : 07-03-2023

1. श्री रोहित कुमार पुत्र प्रोजा राम, निवासी सिदपुर, डा0 ततवानी, तहसील शाहपुर, जिला कांगड़ा (हि0प्र0)
2. श्रीमती रिम्पी शर्मा पुत्री हरवंश लाल, निवासी मंगनी, तहसील व जिला पठानकोट (पंजाब) वादीगण।

बनाम

आम जनता

विषय.—इश्तहार समाचार पत्र/मुश्री मुनादी बाबत प्रार्थना-पत्र हि0प्र0 विवाह पंजीकरण, अधिनियम, 1994/2004 जेर धारा 8(4) के अन्तर्गत विवाह के पंजीकरण बारे।

प्रार्थीगण श्री रोहित कुमार पुत्र प्रोजा राम, निवासी सिदपुर, डा0 ततवानी, तहसील शाहपुर, जिला कांगड़ा (हि0प्र0) व श्रीमती रिम्पी शर्मा पुत्री हरवंश लाल, निवासी मंगनी, तहसील व जिला पठानकोट (पंजाब) ने प्रार्थना-पत्र मय हल्फिया ब्यान इस आशय से गुजारा है कि उनकी शादी दिनांक 07-10-2021 को हिन्दू रीति-रिवाज के अनुसार हो चुकी है परन्तु इसका पंजीकरण ग्राम पंचायत ततवानी, विकास खण्ड रैत, जिला कांगड़ा (हि0प्र0) के रिकार्ड में दर्ज नहीं है जिसे प्रार्थीगण अब दर्ज करवाना चाहते हैं।

अतः इस सम्बन्ध में सर्वसाधारण को व श्रीमती रिम्पी शर्मा पुत्री हरवंश लाल, निवासी मंगनी, तहसील व जिला पठानकोट (पंजाब) के मायका पक्ष को इस इशतहार समाचार पत्र के द्वारा सूचित किया जाता है कि प्रार्थीगण की इस शादी के पंजीकरण बारे यदि उन्हें कोई उजर/एतराज हो तो वह दिनांक 07-03-2023 को या इससे पूर्व असालतन या वकालतन इस अदालत में हाजिर आकर अपने उजर/एतराज पेश कर सकता है। हाजिर न आने की सूरत में नियमानुसार शादी पंजीकरण के आदेश पारित कर दिये जायेंगे।

आज दिनांक 31-01-2023 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
शाहपुर, जिला कांगड़ा (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, शाहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा : इन्द्राज मृत्यु तिथि

पेशी : 07-03-2023

सतीश कुमार पुत्र देश राज, निवासी नौशहरा, तहसील शाहपुर, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता

विषय.—जन्म एवं मृत्यु पंजीकरण अधिनियम की जेर धारा 13(3) पुनर्वालोकि 1969 के तहत मृत्यु प्रमाण-पत्र लेने बारे।

उपरोक्त मुकद्दमा बारे प्रार्थी ने इस न्यायालय में प्रार्थना-पत्र गुजारा है जिसमें लिखा है कि उसके भाई सुरिन्द्र कुमार पुत्र देश राज, निवासी नौशहरा का देहान्त दिनांक 18-04-2008 को हुआ है परन्तु अज्ञानतावश इसका इन्द्राज ग्राम पंचायत बसनूर के रिकार्ड में दर्ज नहीं हुआ है। प्रार्थी उक्त मृत्यु तिथि को दर्ज करवाना चाहता है।

अतः उक्त प्रार्थना-पत्र के सन्दर्भ में यदि आम जनता या अन्य किसी को उक्त मृत्यु तिथि को ग्राम पंचायत बसनूर के रिकार्ड के मृत्यु रजिस्टर में दर्ज करवाने बारे कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 07-03-2023 को दोपहर बाद 2.00 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

आज दिनांक 19-01-2023 को मेरी मोहर व हस्ताक्षर सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी,
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

ब अदालत कार्यकारी दण्डाधिकारी, शाहपुर, जिला कांगड़ा (हि0प्र0)

मुकद्दमा : इन्द्राज जन्म तिथि

पेशी : 04-03-2023

नरदेव सिंह पुत्र राम चन्द, निवासी सकोउ, तहसील शाहपुर, जिला कांगड़ा, हि0 प्र0।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जन्म एवं मृत्यु पंजीकरण अधिनियम की जेर धारा 13(3) पुनर्वालोकित 1969 के तहत जन्म प्रमाण-पत्र लेने बारे।

उपरोक्त मुकद्दमा बारे प्रार्थी ने इस न्यायालय में प्रार्थना-पत्र गुजारा है जिसमें लिखा है कि उसकी पुत्री दिव्या का जन्म दिनांक 25-06-2021 को महाल सकोउ में हुआ है परन्तु अज्ञानतावश इसका इन्द्राज ग्राम पंचायत रेहलू के रिकार्ड में दर्ज नहीं हुआ है। प्रार्थी उक्त जन्म तिथि को दर्ज करवाना चाहता है। इस संदर्भ में Additional District Registrar (Birth & Death)-cum-Medical Officer (D&B) Kangra at Dharamshala के पत्र संख्या HFW-KGR/ST (Delayed) (B&D) 2022-13 दिनांक 08-10-2021 द्वारा भी इस बारे इस कार्यालय को जन्म प्रमाण-पत्र जारी करने बारे प्रेषण किया गया है।

अतः उक्त प्रार्थना-पत्र के सन्दर्भ में यदि आम जनता या अन्य किसी को उक्त जन्म तिथि को ग्राम पंचायत रेहलू के रिकार्ड के जन्म रजिस्टर में दर्ज करवाने बारे कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 04-03-2023 को दोपहर बाद 2.00 बजे हाजिर आ सकता है। हाजिर न आने की स्थिति में एकतरफा कार्यवाही अमल में लाई जाकर आगामी आदेश पारित कर दिए जाएंगे और बाद में कोई भी उजर या एतराज जेरे समायत न होगा।

आज दिनांक 07-01-2023 को मेरी मोहर व हस्ताक्षर सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—
कार्यकारी दण्डाधिकारी,
शाहपुर, जिला कांगड़ा, हिमाचल प्रदेश।

In the Court of Dr. Surender Thakur (HAS), Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)

In the matter of :

AJIT ALBERT aged 38 years s/o Sh. Albert Babji Wills, r/o TC 12/1159, Shalom(34), Mosque Lane, Kumarapuram, Medical College, P.O. Thiruvananthapuram Kerala-695011 A/P c/o Lady Willingdon Hospital Manali, Tehsil Manali, District Kullu (H.P.)

and

MEENA DEVI aged 35 years d/o Sh. Soni Ram, r/o Village & P.O. Madgram, Tehsil Udaipur, District Lahaul and Spiti (H.P.) A/P c/o Lady Willingdon Hospital Manali, Tehsil Manali, District Kullu (H.P.).

Versus

General Public

An application for the registration of marriage under Special Marriage Act, 1954.

AJIT ALBERT aged 38 years s/o Sh. Albert Babji Wills, r/o TC 12/1159, Shalom(34), Mosque Lane, Kumarapuram, Medical College, P.O. Thiruvananthapuram Kerala-695011 A/P c/o Lady Willingdon Hospital Manali, Tehsil Manali, District Kullu (H.P.) and MEENA DEVI aged 35 years d/o Sh. Soni Ram, r/o Village & P.O. Madgram, Tehsil Udaipur, District Lahaul and Spiti (H.P.) A/P c/o Lady Willingdon Hospital Manali, Tehsil Manali, District Kullu (H.P.) have presented an application on dated 13-12-2022 in this court for the registration of marriage under Special Marriage Act, 1954. Hence this proclamation is hereby issued for the information of General Public that if any person have any objection for the registration of the above marriage can appear in this court on 03-03-2023 at 2.00 P.M. to object registration of above marriage personally or through an authorized agent failing which marriage will be registered under this Act, 1954 accordingly.

Given under my hand and seal of the court on 13th day of February, 2023.

Seal.

Sd/-

*Special Marriage Officer-cum-
Sub-Divisional Magistrate,
Manali, District Kullu (H.P.).*

In the Court of Dr. Surender Thakur (HAS), Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)

In the matter of :

Mr. Manish Sharma s/o Sh. Prem Lal, r/o Village Chandernagar, P.O. Ram Nagar, Tehsil Nainital, District Uttarakhand Pin-244713. At Present Village Aleo, P.O. & Tehsil Manali, District Kullu (H.P.).

and

Smt. Ankita Pandey aged 28 years d/o Sh. Hari Krishan Pandey, r/o Avantika Puram Old ITI, Bareilly Road Haldwani, Nainital, Uttarakhand-263139. At Present Village Aleo, P.O. & Tehsil Manali, District Kullu (H.P.) do hereby declare as follow:—

Versus

General Public

An application for the registration of marriage under Special Marriage Act, 1954.

Mr. Manish Sharma s/o Sh. Prem Lal, r/o Village Chandernagar, P.O. Ram Nagar, Tehsil Nainital, District Uttarakhand Pin-244713. At Present Village Aleo, P.O. & Tehsil Manali, District Kullu (H.P.) and Smt. Ankita Pandey aged 28 years d/o Sh. Hari Krishan Pandey, r/o Avantika Puram Old ITI, Bareilly Road Haldwani, Nainital, Uttarakhand-263139. At Present Village Aleo, P.O. & Tehsil Manali, District Kullu (H.P.) have presented an application on dated 11-01-2023 in this court for the registration of marriage under Special Marriage Act, 1954. Hence this proclamation is hereby issued for the information of General Public that if any person have any objection for the registration of the above marriage can appear in this court on 03-03-2023 at 2.00 P.M. to object registration of above marriage personally or through an authorized agent failing which marriage will be registered under this Act, 1954 accordingly.

Given under my hand and seal of the court on 13th day of February, 2023.

Seal.

Sd/-

*Special Marriage Officer-cum-
Sub-Divisional Magistrate,
Manali, District Kullu, H.P.*

In the Court of Dr. Surender Thakur (HPAS), Special Marriage Officer-cum-Sub-Divisional Magistrate, Manali, District Kullu (H.P.)

In the matter of :

Himanshu aged 26 years s/o Sh. Satish Kumar, r/o Village Sharabai, Tehsil Bhunter, District Kullu, H.P. at Present c/o Hari Krishan s/o Sh. Dile Ram, r/o Village Nasogi, P.O. Chhiyal, Tehsil Manali, District Kullu (H.P.)

and

Deepika aged 22 years d/o Dola Ram, r/o House No. 90, Ward No. 03 Akhara Bazaar Kullu (H.P.) at Present c/o Hari Krishan s/o Sh. Dile Ram, r/o Village Nasogi, P.O. Chhiyal, Tehsil Manali, District Kullu (H.P.).

Versus

General Public

An application for the registration of marriage under Special Marriage Act, 1954.

Whereas Himanshu aged 26 years s/o Sh. Satish Kumar, r/o Village Sharabai, Tehsil Bhunter, District Kullu, H.P. at Present c/o Hari Krishan s/o Sh. Dile Ram, r/o Village Nasogi, P.O. Chhiyal, Tehsil Manali, District Kullu (H.P.) and Deepika aged 22 years d/o Dola Ram, r/o House No. 90, Ward No. 03 Akhara Bazaar Kullu (H.P.) at Present c/o Hari Krishan s/o Sh. Dile Ram r/o Village Nasogi, P.O. Chhiyal, Tehsil Manali, District Kullu (H.P.) have presented an application on dated 15-11-2022 in this court for the registration of marriage under Special Marriage Act, 1954. Hence this proclamation is hereby issued for the information of General Public that if any person have any objection for the registration of the above marriage can appear in this court on 03-03-2023

at 2.00 P.M. to object registration of above marriage personally or through an authorized agent failing which marriage will be registered under this Act, 1954 accordingly.

Given under my hand and seal of the court on 13th day of February, 2023.

Seal.

Sd/-
*Special Marriage Officer-cum-
Sub-Divisional Magistrate,
Manali, District Kullu, H.P.*

**In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

1. Sandeep Kumar s/o Sh. Nara Singh, r/o Village Upper Kalehali, Tehsil Bhunter, District Kullu (H.P.)

2. Mrs. Mamta Devi d/o Sh. Bhag Singh, r/o Village Shach, P.O. Tandi, Tehsil Banjar, Distt. Kullu, presently w/o Sh. Sandeep Kumar s/o Sh. Nara Singh, r/o Village Upper Kalehali, Tehsil Bhunter, District Kullu (H.P.) . . Applicants.

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 16 of Special Marriage Act, 1954.

Sandeep Kumar and Mamta Devi have filed an application alongwith affidavits in the court of undersigned under section 16 of Special Marriage Act, 1954 that they have solemnized their marriage on 08-07-2020 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 07-03-2023. The objection received after 07-03-2023 will not be entertained and marriage will be registered accordingly.

Issued today on 08-02-2023 under my hand and seal of the court.

Seal.

Sd/-
*Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).*

